

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 95

ANSWERED ON MONDAY, SEPTEMBER 14, 2020

BHADRAPADA 23, 1942 (SAKA)

CREATION OF PM CARES FUND

QUESTION

95. SHRI SUNIL DATTATRAY TATKARE:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

(a) whether it is a fact that according to the Ministry the Fund was set up on March 27, 2020 by the Central Government thus making it a public authority under the ambit of Section 2 (h) of the RTI Act, 2005 and if so, the details thereof; and

(b) the reasons for amending the Companies Act retrospectively two months later on May 26 2020, effectively nullifying the MCA's stated position on the PM-CARES Fund and MCA's amendment of Schedule VII to free PM-CARES of any public authority?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS**

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(श्री अनुराग सिंह ठाकुर)

(a): No Sir.

(b): The Ministry on 28.03.2020 conveyed that contribution made to PM CARES Fund would be eligible as CSR activity under the Companies Act, 2013 and subsequently, issued a gazette notification to this effect.
